

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 205**  
**(IB)-446(PB)/2021**  
**IA-505/2022, New IA-1751/2024**

**IN THE MATTER OF:**

**State Bank of India** ... **Applicant**

**Versus**

**Shantanu Jagdish Prakash** ... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Manish Jha, Adv. Vishrutyi Sahni, Adv.  
Muskaan Gupta

**For the PG** : Adv. Aditya Dewan, Adv. Parth Tiwari

**For the RP** : CMA S.K.Bhatt, Adv. Mohit Nandwani, Adv.  
Abhishek Goswami

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

As prayed by the Ld. Counsel appearing for the SBI, the hearing is deferred to 26.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**